

GOVERNMENT OF TAMILNADU

Form VIII See Rule 10(4)

License to Sell Stock or Exhibit for Sale or Distribution of Insecticides

1. Pest Shields India Pvt. Ltd, is hereby licensed to sell, Stack or Exhibit or Distribute by retail, insecticides in the premises at Shop No_ 5117 — State Karambakkam, Ropar Chennai 600116. subject to the conditions specified below and to the provisions of the Insecticides Act, 1968, and the rules thereunder.

2. License shall be in force from: 02.03.2024 to 28.02.2026

3. Categories of Insecticides : As per below

Bayer Crop Science Limited- Valid upto 23.03.2026 Fmc India Pvt. Ltd. Chemicals,- Valid upto 28.03.2026

License No.: C142/2024-26

Date : 02.03.2024

Assistant Director of Agriculture Ambattur Chennai-53

Conditions

- 1. The license shall be displayed in a prominent place in the part of the premises open to the public.
- 2. Th license shall comply with the provisions of the Insecticides Act 1968 and the rules made thereunder for the time being in farce.
- 3. No Sale of any Insecticide shall be made to a. person not holding a license to sell stock or exhibit for sale or distribute the insecticide, Provided that this condition shall not apply to the sale of any insecticide to an officer or authority purchasing on behalf of the Government.
- 4. This original License should be sent to the Licencing Authority for renewal along with valid Principal Certificate within a month's period before the date of expiry.





INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp Reprinted e-Stamp Certificate

Certificate No.

Certificate Issued Date

Account Reference

Unique Doc. Reference

Purchased by

Description of Document

Property Description

Consideration Price (Rs.)

First Party

Second Party

Stamp Duty Paid By

Stamp Duty Amount(Rs.)

IN-DL08098342785155U

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PEST SHIELDS INDIA PVT LTD SANJEEV KUMAR

Article 5 General Agreement

AGREEMENT FOR GENERAL AGREEMENT

(Zero)

PEST SHIELDS INDIA PVT LTD

SAPPHIRE FOODS INDIA LIMITED

PEST SHIELDS INDIA PVT LTD

(One Hundred only)



SELF PRINTED CERTIFICATE TO BE VERIFIED BY THE RECIPIENT AT WWW.SHCILESTAMP.COM

proceds as 12785 155 U.

Please write or type below this but

AGREEMENT

THIS AGREEMENT is made and executed at Mumbai on this 23rd Day of March, 2022.

BY AND BETWEEN

SAPPHIRE FOODS INDIA LIMITED, (CIN U55204MH2009PTC197005), an existing limited liability Company, duly incorporated and registered in India under the Companies Act, 2013, having its registered Office at A-702, 7th Floor, Prism Tower, Mindspace, Off Link Road, Goregaon (West), Mumbai 400062 (hereinafter referred to as "Service Receiver", which expression shall unless it be repugnant to the context or meaning thereof mean and include its successors and assigns) of the One Part:

Statulory Alert

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AND

Pest Shields India Pvt. Ltd., a company incorporate under the provisions of the Companies Act, 1956, having its registered office at B-451, 1st floor, Sudershan Park, New Delhi-10015, (hereinafter referred to as "Service Provider" which expression shall unless it be repugnant to the context or meaning thereof mean and include its legal representatives, executors, administrators and permitted assigns) of the **Other Part.**

Service Receiver and the Service Provider are hereinafter collectively referred to as the "Parties" and individually referred to as the "Party".

WHEREAS

- A. Service Provider is *inter-alia* engaged in the business of pest management of providing services to various corporates.
- B. Service Receiver is engaged in the business of running and operating Quick Service Restaurants in the name and style as "KFC" and "Pizza Hut" across India.
- C. Service Provider has represented that, it has the necessary infrastructure and requisite experience and expertise to efficiently provide the Services as detailed in Annexure – A to Service Receiver.
- D. Based on the said representation, Service Receiver has agreed to grant the Service Provider a non-exclusive right to provide Services as per the terms and conditions provided herein.

WITNESSETH

1. DEFINITIONS

- 1.1 For the purposes of this Agreement the following words and phrases shall bear the meanings respectively thereunto ascribed:
 - (a) 'Agreement' means this document entered into by and between Service Receiver and the Service Provider together with any and all Schedules and Annexures hereto, signed by both the parties and shall be deemed to be read as an integral part of this Agreement.
 - (b) 'Services' means such services as detailed in Annexure -A.
 - (c) 'Service Charges' shall mean the charges levied towards the Services rendered more particularly set out in Annexure C.

2. APPOINTMENT & TERM

2.1 Subject to the terms and conditions of this Agreement, Service Receiver hereby appoints the Service Provider and the Service Provider hereby accepts the said appointment as the Service Provider for providing Services, as detailed in **Annexure-A**, to Service Receiver.

2.2 This Agreement shall be deemed to be effective from 1st April, 2022 ("Effective Date") and shall continue for a period of 03 years i.e. till 31st March, 2025 ("Term"), unless terminated earlier in accordance with the terms hereof. On the expiry of the Term of this Agreement, parties may extend the Term of this Agreement for such period and on such terms as mutually determined and reduced the same in writing.

3. DELIVERY OF SERVICES

- 3.1 Service Provider shall deliver the Services under this Agreement through its own resources, manpower and materials or through its duly appointed authorized service Franchise based on requirements as per the agreed Scope of Work.
- 3.2 Service Provider shall maintain the attendance register of its employees as per the applicable laws and provide the copy of the same as and when required by Service Receiver's outlets. The Service Provider shall ensure that, its employees deputed at Service Receiver's designated outlets are duly qualified, skilled and competent to carry out the specified work. Such personnel shall have a valid contract of employment or a business association with Service Provider. The persons deputed by Service Provider shall not be below the age of 18 years. Service Receiver has the right to accept or reject the recommendation of Service Provider as to the suitability or otherwise of such deputies.
- 3.3 Service Provider shall maintain and provide a list of its authorized pest management professionals for different locations as per **Annexure D**.
- 3.4 The period of deputation can be extended/ curtailed by Service Receiver on the mutually agreed terms with the Service Provider, from time to time.

4. SERVICE CHARGES AND PAYMENT

- 4.1 The service charges for the Services shall be as set out in Annexure -C.
- 4.2 The Service charges paid hereunder shall be inclusive of all applicable taxes governmental charges, levies, duties etc. required to be paid. GST at the rate applicable shall be paid by Service Receiver along with the service charges.
- 4.3 Service Provider shall submit bills within 7 (seven) days of every month for the Services rendered in the preceding month and Service Receiver to make the payment within 30 (thirty) days from the date of receipt on invoice.
- 4.4 The Services to the Service Receiver will be suspended/ ceased, at the sole discretion of Service Provider with prior intimation, upon overdue of any invoices of Service Provider. Service Provider will not be liable for any issues arising thereof or in connection thereto. Such suspension or cessation of Services shall not absolve the Service Receiver from its liability to make payment against the invoices along with applicable interest.
- 4.5 Payments in respect of Services shall be reviewed every quarter. Service Provider shall not be entitled to demand any price escalation of service charges for the Term thereof.

5. QUALITY OF SERVICES & SPECIFICATION

- 5.1 The Service Provider shall ensure that the services provided by it are free from defects in material and workmanship and confirm to applicable specifications set out by Service Receiver. The Services provided must be suitable for the intended purpose.
- 5.2 The Service Provider shall ensure that the services provided are as per the governing specification given by Service Receiver from time to time.
- 5.3 Service Receiver shall inspect and satisfy itself with respect to the quality of services rendered.

6. TIME SCHEDULE

- 6.1 Time shall be of essence to the Agreement. The Service Provider shall provide the Services as per the specified time schedule given by Service Receiver. The Service Provider is not entitled to change the time schedule at any stage. Failure on the part of the Service Provider to comply with the time schedule or cause variation in it shall constitute a breach of the terms of the Agreement.
- 6.2 Provided however that, Service Receiver in its sole discretion may grant further time to the Service Provider to enable the Service Provider to meet its obligations only upon the Service Provider paying a penalty as specified in **Annexure-D**.
- 6.3 Service Provider will not be under obligation to provide Services beyond working hours and on weekly offs, Sundays (unless agreed in writing) or other Public holidays declared so by the local authority and such offs cannot be treated as non-performance of Service Provider's obligations. Work if necessitated on such days will be charged at the mutually agreed rates.
- 6.4 If the Service is not taken by the Service Receiver within one month of Service due date or as offered by Service Provider, then the said service will lapse and Service Provider shall not be responsible to perform such Services and shall also not be responsible for pest issues arising thereof. For any subsequent service performed in lieu of such lapsed service, Service Provider reserves the right to charge separately for such extra services performed.

7. DISCIPLINE

- 7.1 If Service Receiver notices that, the personnel of the Service Provider has/ have been negligent, careless in rendering the services, the same shall be communicated immediately to the Service Provider who will devise corrective steps immediately to avoid recurrence of such incidents and report to Service Receiver its action plan.
- 7.2 If any of the personnel of the Service Provider indulges in theft or any illegal/irregular activities, misconduct, the Service Provider will take appropriate action against its erring personnel and intimate accordingly to Service Receiver.





7.3 It is understood between the parties hereto that, the Service Provider alone shall have the right to take disciplinary action against any person(s) engaged/employed by him, while no right whatsoever shall vest in any such person(s) to raise any dispute and/or claim whatsoever against Service Receiver. Service Receiver shall under no circumstances be deemed or treated as the employer in respect of any person(s) engaged/employed by the Service Provider for any purpose, whatsoever, nor would Service Receiver be liable for any claim(s) whatsoever, of any such person(s). However, Service Receiver reserves the right of termination of this Agreement for breach of discipline.

8. INSPECTION

Service Receiver shall be free to carry out any inspection as may be deemed proper by Service Receiver and the Service Provider shall at any time during normal working hours allow persons duly authorized by Service Receiver to make any such inspections or tests which Service Receiver may require in respect of the services including but not limited to the method and quality of services provided that such inspection shall not in any way relieve the Service Provider from strict compliance of the terms of this Agreement.

9. EXTENSION OF SERVICES TO SERVICE RECEIVER AFFILIATES

Service Receiver may designate, in writing, any of its Affiliates to receive any of the obligations under this Agreement and the Service Provider shall provide the same. In such case all provisions and covenants of the present Agreement shall be binding on both the Service Provider and the Affiliate so designated by Service Receiver, provided that (i) such Affiliates shall not make a claim or be a party to any action or lawsuit, directly or indirectly against the Service Provider arising out of or in connection with this Agreement (ii) Service Receiver shall be fully responsible for the performance of its obligations under this Agreement with respect to the Services provided to such Affiliates.

10. RELATIONSHIP

- 10.1 This Agreement is on a Principal-to-Principal basis and does not create any employee-employer relationship between the parties. The Service Provider, its employees, agents and representatives shall provide Services as an independent entity and nothing contained herein shall be deemed to create any partnership, joint venture between the parties or a merger of their assets or their fiscal or other liabilities or undertakings or create any employment or relationship of principal and agent between Service Receiver and the Service Provider and/or its representatives, employees and agents.
- 10.2 For rendering an effective and efficient services, the workers/employees as engaged through the Service Provider will work under the supervision and control of the Service Provider who will be responsible to assign work to its workers/employees, supervise their working, sanctioning of leave, payment of salary and for all disciplinary purposes and under no circumstances Service Receiver will exercise any control or supervision.

- 10.3 In the event Service Provider is permitted to render Services, or part thereof, through sub-Service Providers, Service Provider shall remain the prime Service Provider under this Agreement and as such Service Provider assumes prime responsibility for the delivery and performance of the Services hereunder. Service Provider shall be solely responsible for ensuring that all its sub-Service Providers comply with the terms of this Agreement and all applicable laws.
- 10.4 At no time shall the Service Provider represent to any third party that the scope of its association with Service Receiver extends beyond the scope of this Agreement.

11. TAXES

All tax liabilities arising in connection with or out of the Agreement transactions pertaining to the Service Provider shall be the responsibility of the Service Provider other than any tax been levied at a future date which is applicable retrospectively. However, nothing contained herein shall prevent Service Receiver from deducting tax at source as required by law from the payments due to the Service Provider. GST charged on the Invoice issued by the Service Provider is payable by the Service Receiver.

12. INDEMNIFICATION

- 12.1 Service Provider indemnify, defend and hold harmless Service Receiver from and against any and all claims, actions, liabilities, losses, damages, costs and expenses arising from failure of the Service provider to perform any of its obligations under this Agreement, or from the negligence or willful misconduct of, except to the extent such claims, actions, liabilities, losses, damages, costs and expenses result from the service providers own gross negligence or willful misconduct or any breach by the obligations under the Agreement.
- 12.2 Service Provider hereby indemnifies, hold harmless and undertakes to defend Service Receiver, its affiliates and their respective employees, officers and directors against any claim by a third party including but not limited to damages, costs, expenses as a result of such claim with regard to:

a) Any claim or action by or on behalf of Service Provider's personnel based on his or her employment with the Service Provider, worker's compensation, provident fund or other applicable laws or regulations;

b) Claims by government regulators or agencies for fines, penalties, sanctions or other remedies arising from or in connection with Service Provider's failure to comply with its regulatory requirements.

 Any claim on account of an alleged breach of confidentiality and security of data occurring as a result of acts of omissions or commission of Service Provider's employees or sub Service Providers;

d) Any claim occurring on account of misconduct, negligence or wrongful acts of omission and commission of employees of Service Provider, and/or its sub-Service Providers;

e) Any claim occurring on account of misuse of negligent application, misuse of systems, failure to follow established procedure by Service Provider's and / or Sub-Service Provider's employees.

- 12.3 Notwithstanding anything contained in this Agreement, the liability of the Service Provider under this Agreement is for actual and direct damages only caused on account of a reason solely attributable to gross negligence or willful default of the Service Provider and is restricted to the extent of the current year's bills paid by Service Receiver to the Service Provider.
- 12.4 Service Provider does not guarantee or provide any warranty that re-infestation shall not occur. Should re-infestation occur, damage may be caused but it is specifically acknowledged by the Service Receiver that Service Provider shall not be held responsible for such damage as a result of the activity of the pest concerned but that such responsibility of Service Provider is limited strictly to carrying out the treatment for control of the pest concerned by the approved methods.

13. STATUTORY COMPLIANCES

- 13.1 Service Provider shall be entirely responsible for deployment of necessary resources, facilities etc. and ensure that the Services under this Agreement are rendered/delivered as per the specifications issued by Service Receiver. Further, the Service Provider shall comply with all applicable statutes, including but not limited to the provisions of the Provident Fund and Miscellaneous Provisions Act, Employees State Insurance Act 1948, Minimum Wages Act, Payments of Wages Act, 1936, etc. Service Receiver shall not be liable in any manner whatsoever for any non-compliance on the part of the Service Provider of the applicable laws and in the event of any adverse claim of whatsoever nature arising thereof, the entire burden shall be strictly borne by the Service Provider.
- 13.2 Service Provider shall maintain all requisite records, registers, account books etc. which are obligatory under any applicable law to the works and business of Service Receiver and shall provide such information as may be required under any law to any authority.
- 13.3 In the event the Service Provider fails to make payment of any or all amounts mandated by the applicable labour legislations for the time being in force with respect to the contract employees, Service Receiver shall be entitled, at its sole discretion, to remit such payments to the appropriate authority or the contract employee concerned on behalf of the Service Provider and deduct the same from the amounts payable by Service Receiver to the Service Provider. In the event, any payments so made by Service Receiver on behalf of the Service Provider are not recovered by the Service Receiver to the fullest extent pursuant to such deduction, Service Receiver shall be entitled to exercise its rights under law to claim and recover the amount as may remain due.





13.4 Service Provider shall at all times indemnify and keep indemnified Service Receiver against any/ all claims of/ by its employees raised on Service Receiver including but not restricted to the claims under the Workmen Compensation Act, 1923; Payment of Wages Act; Payment of Bonus Act; Employees Provident Fund Act; Payment of Gratuity Act, Minimum Wages Act, Employees State Insurance Act or any other Act(s) or Statutory Modifications thereof or otherwise for or in respect of any claim for damage or compensation payable in consequence of any accident or injury sustained by any working or other personnel of the Service Provider or in respect of any claim, damage or compensation under Labour Laws or any other Laws or rules made thereunder, by any person whether in the employment of the Service Provider or not, who provided or provides the services under this Agreement.

14. REPRESENTATIONS & WARRANTIES

- 14.1 The Service Provider further represents and covenants as follows:
 - a) It has obtained all necessary permission/approval/licenses from concern authority/body for its business purpose and for services.
 - b) It has the requisite experience, expertise, manpower, required to efficiently perform and conduct the Services for Service Receiver.
 - c) It will perform its obligations under this Agreement in compliance with allapplicable and enforceable laws, ordinances and regulations and will obtain and maintain in full force and effect, any permits, licenses, consents, approvals and authorizations necessary for the performance of its obligations hereunder.
 - d) It will perform the Services with requisite care and skill and as per the specifications given by Service Receiver from time to time.
 - e) It undertakes that the employees who are engaged in providing the Services to Service Receiver will not be engaged in any manner whatsoever in providing Services of a similar nature to a competitor.

15. CONFIDENTIALITY

- 15.1 In addition to all data that is marked as confidential, proprietary data and databases, all trade secrets, know how licenses, know how formulae and processes shall be deemed to be confidential for the purposes of this Agreement.
- 15.2 Service Provider will keep confidential all data provided by Service Receiver and resultant data generated by Service Provider relating to the performance of its Services under this Agreement and will not use it for any purpose other than to perform its obligations under this Agreement. Service Provider shall keep confidential and use only for purposes of this Agreement: (i) all information communicated to it by Service Receiver whether before or after the Effective Date; (ii) all data that is confidential to which it has access in connection with the Services, whether before or after the Effective Date; and (iii) this Agreement and the parties rights and obligations under this Agreement. Service Provider shall use the same means as it uses to protect its own confidential information, but in no event less than reasonable means, to prevent the disclosure and to protect the confidentiality thereof. No such information will be disclosed to third parties by Service Provider without the prior written consent of Service Receiver except as provided in this section.

- 15.3 Notwithstanding the other provisions of this paragraph, neither Party shall be prevented from disclosing confidential information: (i) that, at the time of disclosure, was in the public domain, (ii) that was lawfully disclosed on a non-confidential basis by a third party who is not bound by a confidentiality agreement with either Party, (iii) that is disclosed with the parties' prior written approval or (iv) to the recipient Party's attorney, auditors, insurers, sub-Service Providers and employees who have a need to access such confidential information in connection with their employment (or engagement, if applicable) by the recipient Party; (v) that is in response to valid legal process, whether issued by a court or administrative or regulatory body. If confidential information is required to be disclosed pursuant to a requirement of a legal process, the Party required to disclose the confidential information, to the extent possible, shall provide the other Party with timely prior notice of such requirement and shall coordinate with such other Party in an effort to limit the nature and scope of such required disclosure.
- 15.4 The contents of this Agreement shall be deemed to be confidential. This clause shall survive for a period of 1 (one) year from the date of termination and earlier determination of this Agreement.

16. COMPUTER / SYSTEM USE

In the event the Service Provider or its employees, agents or representatives are granted use of Service Receiver's computers or computer systems with software, the Service Provider agrees not to utilize the computer and / or computer systems with software except as required to perform services agreed to hereunder or for any purpose other than for the authorized operation of existing software, or developing and testing of any new software while performing the services described herein. In no event shall the Service Provider or its employees, agents, representatives utilize the computers to develop programs or process data for any entity other than Service Receiver or for any purpose other than as set out in this Agreement. The usage of computer/computer system with software for any other purposes other than what has been authorised shall constitute material breach of the terms and conditions of this Agreement and Service Receiver shall have right to terminate this Agreement forthwith and the Service Provider shall not claim any compensation on account of such termination. The Service Provider shall be entirely responsible / liable for any losses incurred by Service Receiver due to this breach.

17. TERMINATION

- 17.1 This Agreement may be terminated by Service Receiver by giving 1 (one) -month notice in writing to the Service Provider.
- 17.2 This Agreement may be terminated by Service Provider by giving 1 (one) month notice in writing to Service Receiver.
- 17.3 Notwithstanding the above said, either parties shall have the right to terminate this Agreement forthwith by giving notice in writing addressed to the other party at its last known address, in case of happening or occurrence of events, including but not restricted to the following:

- Insolvency of the other party or if the audited financial results of the business of the other party disclose that the total liabilities of the business of the Service Provider exceed its all assets.
- b) Prosecution for any offence of directors/partners/ of the Service other party.

 Breach of any of the terms or conditions of this Agreement by the Service

 Provider
- d) If the other party enters into an arrangement or composition with its creditor(s) or if a Receiver of the other parties property or any part thereof, is appointed.
- e) If a petition for winding up is presented in any court against the other party, it being a limited company, or a resolution is passed to wind-up the business of the other party or if a Receiver is appointed for any part of the other parties property.
- f) If the other party makes false claim/s towards commission, incentives, refunds, credits, warranty claims or submits false financial information/reports or any other data including but not limited to the Services, reports or maintenance required by the other party.
- h) If the other party commits any violation of any laws, rules or regulations of the land.
- i) If the appointment or continuance of the other party under this Agreement is likely, in the sole opinion of Service Receiver to result in loss of goodwill or reputation of the Service Receiver.

18. CONSEQUENCES OF TERMINATION

- 18.1 In the event the Agreement is terminated, the following shall be the consequences:
 - a) All the Service Provider's rights under this Agreement shall cease and no payment whatsoever shall be due to the Service Provider for loss of goodwill, anticipated profits and any other claims or losses in respect of such termination. The Service Provider hereby waives any claim to receive any compensation as a consequence of the termination of this Agreement.
 - b) Any sums payable under this Agreement and which are unpaid at the date of termination shall forthwith become due and payable by the Service Receiver.
 - c) The provisions of this Agreement shall, to the extent stated or necessarily implied, survive the termination thereof.
 - d) Cancellation, termination or expiration of this Agreement shall not relieve or release either Party from making payments which may be owing to the other Party under the terms of the Agreement.



- 18.2 Service Provider shall at its own expense return to Service Receiver promptly all information, documentation and materials confidential to Service Receiver which relate to the Services and / or software and future marketing plans or future models of the Service Receiver together with any copies thereof or any other documents entrusted to the Service Provider by Service Receiver.
- 18.3 Upon expiry or termination of the Agreement, the Service Receiver shall allow Service Provider to enter its Premises at reasonable times to remove all units and the installation attachments from the Service Receiver's Premises that were put up as part of the Services and the Service Receiver shall make good at its own expense any resultant damage caused thereto. Service Provider shall thereafter have no liability, of any nature whatsoever, in respect of the Services to the Service Receiver or any other party.

19. ARBITRATION

- Any and all disputes, controversies and conflicts ("Disputes") arising out of this Agreement between the Parties or arising out of or relating to or in connection with this Agreement or the performance or non-performance of the rights and obligations set forth herein or the breach, termination, invalidity or interpretation thereof shall be referred for arbitration in terms of the Arbitration and Conciliation Act, 1996 or any amendments thereof. Prior to submitting the Disputes to arbitration the parties shall resolve to settle the dispute/s and through mutual negotiation and discussions. In the event that the said dispute/s are not settled within 30 (thirty) days of the arising thereof, the same shall finally be settled and determined by arbitration in accordance with the Arbitration and Conciliation Act, 1996 or any amendment thereof. The place of arbitration shall be Mumbai and the language used in the arbitral proceedings shall be English. Arbitration shall be conducted by a sole arbitrator appointed by Service Receiver. The arbitral award shall be in writing and shall be final and binding on each Party and shall be enforceable at Mumbai jurisdiction.
- Pending the submission to arbitration and thereafter, till the tribunal renders its award or decision, the parties shall, except in the event of termination of this Agreement or in the event of any interim order/award is granted under the aforestated Act, continue to perform their obligations under this Agreement.

20. GOVERNING LAW & JURISDICTION

This Agreement shall be governed by the laws in India and courts in Mumbai shall have exclusive jurisdiction over matters relating to or arising from this Agreement.



21. GENERAL CLAUSES

21.1 ASSIGNMENT

Neither Party may assign its rights and remedies nor transfer its obligations under this Agreement without prior written consent of the other Party, except that Service Receiver may so assign to any of its affiliated or subsidiary companies without such consent. In any event, any assignment or transfer shall not operate to relieve the assigning Party of any of its obligations here under, nor will any such assignment impose any obligation on the assignee except in the case of an express written assumption by the assignee.

21.2 NOTICES

Except as specifically provided elsewhere in this Agreement, all notices required or permitted to be given by one Party to the other under this Agreement shall be in writing and shall be sufficient if made (i) by personal delivery, (including delivery by any commercial delivery service with acknowledgment received); or (ii) by registered or certified mail, postage prepaid, return receipt requested; or (iii) by facsimile transmission ("Fax") to the parties at the respective addresses set forth below or to such other person or address as the Party to receive the notice has designated by notice to Service Provider. The date upon which such notice is so actually delivered; or if the notice is given by registered or certified mail, the date upon which it is deposited in the mail; or if sent by Fax, the date on which the Fax was sent, provided an original is received by the addressee by any commercial delivery service within two (2) business days of the Fax, shall be deemed to be the date of such notice, irrespective of the date appearing therein at the respective addresses as set out in this Agreement or as amended by notice from time to time by writing by the Parties.

21.3 WAIVER

Failure to enforce compliance with any term or condition of this Agreement shall not constitute a waiver of such term or condition of this Agreement or the right to subsequently enforce such term or condition in the future. No waiver, by either Party, of any provision of this Agreement shall, in any event, become effective unless the same shall be in writing and such waiver shall be effective only in the specific instance described and for the purpose that the waiver is given.

21.4 SEVERABILITY

If any part or any provision of this Agreement is or becomes illegal, invalid or unenforceable, that part or provision shall be ineffective to the extent of such invalidity or unenforceability only, without in any way affecting the validity or enforceability of the remaining parts of said provision or the remaining provisions of this Agreement. The parties hereby agree to attempt to substitute for any invalid or unenforceable provision with a valid or enforceable provision, which achieves to the greatest extent possible the economic, legal and commercial objectives of the invalid or unenforceable provision.

21.5 FORCE MAJEURE

No failure or omission by either Party to carry out or observe or perform any of the terms and conditions of this Agreement (other than any payment obligation) shall give rise to any claim against such Party or be deemed a breach of this Agreement if such failure or omission arises from an act of God, an act or omission of Government, war or military operations, national or local emergency, acts or omissions of Government, fire, lightning, explosion, flood, subsidence, inclement weather, acts or omissions of persons or bodies for whom the Party is not responsible or any other cause whether similar or dissimilar outside such Party's control.

21.6 ENTIRE AGREEMENT

This Agreement, including the relevant Annexes hereto represents the entire agreement between the Parties and supersedes and cancels all previous negotiations, agreements or commitments (whether written or oral) with respect to the subject matter hereof. This Agreement is executed by the authorized representatives of both the Parties.

21.7 STAMP DUTY

The stamp duty applicable on this Agreement shall be borne and paid by the Service Provider alone.

22. LIST OF ANNEXURES

ANNEXURE A Scope of Services and Additional Terms

ANNEXURE B Store Locations with price

ANNEXURE C Service Charges and Payment Structure

ANNEXURE D List of Contact Person

IN WITNESS OF THE ABOVE, THE RESPECTIVE PARTIES HAVE SIGNED THIS AGREEMENT ON THE DATE, PLACE MENTIONED HEREIN ABOVE

For Sapphire Foods India Limited,

Authorised Signatory

Name:

Designation:

Witnesses:

1.

For Pest Shields India Pvt. Ltd.

Authorised Signatory

Name: VIMAS SHARMA

Designation: FUUNDER

Witnesses:

1,

ANNEXURE A SCOPE OF SERVICES & ADDITIONAL TERMS:

No.	Services	Target Pest	Frequency
1)	Labelling, Placing and Monitoring of Glue pads Rodo Box to the stand alone premises - 4 nos	Rat	Weekly Service
2)	Chemical Spraying to the required areas Application of gel treatment to the required areas	Cockroaches	Monthly two services Monthly once

On Call Pest Service

S.N o	Type of activity	Target Pest	Frequency	Total Amount	Remarks
1)	Chemical Spraying to the required areas Application of bait to the external areas	Flies	One time activity	Rs.650/- service + 18% GST	The service will be schedule during the current service visit only
2)	Trapping	Lizards	One time activity	Rs.550/- service + 18% GST	The service will be schedule during the current service visit only
3)	Spot and foaming treatment to the wooden areas attached to the walls of the premises	Termite	One time activity	Rs. 3/- sqft	Níl
4)	Chemical spraying to the required areas	Spider	One time activity	Rs. 780/- per service	The service will be schedule during the current service visit only

- a) The cost of Rodo Box:- Rs. 450/-per unit
- b) Spider Pads:- Rs. 90/- per unit
- c) Glue pads:- Rs. 45/- per padd) Quarterly Audit for all the outlets and reports
- e) Partnership document to be place in every outlet





Additional Terms:

- The Service Provider is engaged in the business of pest management services through
 its authorized agencies, who have their expertise in pest control and are trained pest
 management professionals (hereinafter referred as "PMP"). The parties agree that all
 invoices will be raised by the PMP's as per the location, directly to Service Receiver
 against the services as provided under this Agreement for the pest management
 services.
- 2. All other pests like fly, Mosquitoes, Termites, etc are not included in the contract and will be done on the requirement basis with a prior approval of the cost & treatment schedule from Service Receiver. However "Party" shall share the technical support & recommendations on the same, without any additional charges
- 3. Should pests tend to reappear in appreciable number during the interval of the services, extra treatments shall be rendered by Party at no extra cost to Service Receiver.
- 4. Service Receiver will ensure that food and other consumable items in the Restaurant are kept away and properly covered during the treatment to ensure complete food safety.
- 5. The Service Provider shall not be responsible for any misplacement; loss or damage of any articles especially food-stuffs, plastic materials and any valuables etc. while treating the premises under contract. To avoid such possibilities, it shall be the responsibility of Service Receiver to allow the Service Provider's persons to perform the treatment in the presence of responsible person of their choice.
- 6. Service Provider shall keep the schedule of the services. However, Service Provider shall not be held responsible for any delay or postponement of the schedule due to circumstances beyond the control and in order to facilitate prompt and smooth services the premises should be made available for fixed timing or period as agreeable to both.
- 7. Party shall share the pest control schedule at the beginning of every month with the RGM of "The Company's" restaurant. The pest control treatment shall be coordinated with the Restaurant General Manager well in advance of the treatment date. Reconfirmation shall be done at least one day before the actual treatment. For all pre planned treatment. However, for urgent services either the store management or Party call center will inform the same to the Restaurant General Manager.
- 8. The pesticides, and or chemicals used, the dosages, the application sites and the mode of application for all treatment shall be compliant with standard norms as under the Law. Party shall ensure that no poison baits are placed in the Restaurant premises of Service Receiver.
- 9. Service Provider shall provide that MSDS sheets of the chemicals/pesticide used.
- 10. Any SOP change to be implemented has to be done only when both parties have agreed upon the same & there is written consent in this regard.
- 11. Party shall maintain all requisite records, registers, account books etc. which are obligatory under any applicable law to the works and business of the Company and shall provide such information as may be required under any law to any authority.

- 12. Party's authorized PMP shall, alone be responsible for the safety of the person(s) employed by them to carry out pest management services at Service Receiver's premises. Service Receiver shall not be liable / responsible for any claim, or damage, or loss or compensation whatsoever arising out of any failure or miss-happening to Party employees, while working at Service Receiver's premises.
- 13. All payments should be made by cheque/demand draft/bank transfer drawn in favour of Service Provider on a monthly basis upon submission of bills, wherein all the invoices submitted to Service Receiver shall be cleared within 30 days from the date of submission.
- 14. The said prices are inclusive of Service Tax which need to be borne by the Service Provider and Service Receiver will not pay anything extra for the same. Charges are provided exclusive of GST.
- 15. The Service Provider shall be entitled to change the PMP during the term of this agreement on a mutual consent between the Parties with an advance written notice of 1 (one) week to Service Receiver.
- 16. Service Receiver hereby agrees to assign new stores in west and north region on the same rates as mentioned hereinbelow, however continuation of the said services shall be subject to review and positive feedback from the operation team of Service Receiver.
- 17. In case of any Service-related deviations/complaints raised or received by the Service Receiver during store audit, both the parties hereby agree and confirms that Service Receiver shall not pay for the services received during that particular month. However, this arrangement shall be subject to Service Receiver complying with the DOT audit observations given by the Service provider.
- 18. This Agreement is subject to the Anti Bribery Regulations and Code of Conduct as set forth at www.pestshields.com.





ANNEXURE - B STORE LOCATIONS WITH PRICE

KFC West Market:-

SNO	'Customer Name	Branch	Sap Code	Type of stor
1	Sapphire Foods (KFC-West)	KFC-TI Mall Bhilai , Surya Mall	5001	Mall
2	Sapphire Foods (KFC-West)	KFC-Magneto Mall Raipur	5011	Mali
3	Sapphire Foods (KFC-West)	KFC-Rama Magneto Mall Telipara Bilaspur	5021	
4	Sapphire Foods (KFC-West)	KFC-Ambuja Mall Raipur	5012	Mall
5	Sapphire Foods (KFC-West)	KFC-GE Road Raipur	5015	
6	Sapphire Foods (KFC-West)	KFC-Alpha one	6251	Mall
7	Sapphire Foods (KFC-West)	KFC-CG Road	6258	High Street
В	Sapphire Foods (KFC-West)	KFC-Prahlad Nagar	6253	High Street
9	Sapphire Foods (KFC-West)	KFC-Vadodara Central Mall	6275	High Street
10	Sapphire Foods (KFC-West)	KFC-Eva Mall	6276	Mail
11	Sapphire Foods (KFC-West)	KFC- Karjan Hotel Le Nandini	6277	High Stree
12	Sapphire Foods (KFC-West)	KFC-inorbit Vadodara	6278	Mail FC
13	Sapphire Foods (KFC-West)	KFC-VR Mall	6286	Mall FC
14	Sapphire Foods (KFC-West)	KFC-L.P.Sawani	6287	Mall
15	Sapphire Foods (KFC-West)	KFC - Anand Suitra Road	6301	High Stree
16	Sapphire Foods (KFC-West)	KFC Science city	6255	Mall FC
17	Sapphire Foods (KFC-West)	KFC Chandkheda	6256	Mall FC
18	Sapphire Foods (KFC-West)	KFC Katargam	6288	
19	Sapphire Foods (KFC-West)	KFC IBC	6289	
20	Sapphire Foods (KFC-West)	KFC-EQUITY STORE - D B MALL BHOPAL	6551	Mall
21	Sapphire Foods (KFC-West)	KFC-Mailhar Mail	6561	Mall
22	Sapphire Foods (KFC-West)	KFC-RNT Indore	6564	High Stree
23	Sapphire Foods (KFC-West)	KFC-SOUTH AVENUE MALL JABALPUR	6571	Mall
24	Sapphire Foods (KFC-West)	KFC - Market 10	6552	Mall FC
25	Sapphire Foods (KFC-West)	KFC-Indirapuri	6553	Food Cour
26	Sapphire Foods (KFC-West)	KFCH-Prozone Mall-Aurangabad	6401	Mall
27	Sapphire Foods (KFC-West)	KFC-Growels-Mumbai	6412	Mall
28	Sapphire Foods (KFC-West)	KFC-INFINITY MALL MALAD MUMBAI-Mumbai	6413	Mall
29	Sapphire Foods (KFC-West)	KFC-Glomax Mall-Khargar-Mumbai	6415	Mall FC
30	Sapphire Foods (KFC-West)	KFC, Bandra, Kenilworth Mall-Mumbai Linking Road	6416	High Stree
31	Sapphire Foods (KFC-West)	KFC Viviana Mall, Thane-Thane	6414	Mall FC
32	Sapphire Foods (KFC-West)	KFC-INORBIT MALL MALAD MUM-Mumbai	6417	Mall
33	Sapphire Foods (KFC-West)	KFC-Spice cout Mira Road-Mumbai	6418	High Stree
34	Sapphire Foods (KFC-West)	KFC-Kurla Market City KFC-Mumbai	6419	Mall FC
35	Sapphire Foods (KFC-West)	KFC- K-Star, Unit No 7/11-Mumbai Chembur	6420	Mall FC
36	Sapphire Foods (KFC-West)	KFC Korum Mall, Thane-Thane	6421	Mall FC
37	Sapphire Foods (KFC-West)	KFC-OBEROI MALL-Mumbai	6422	Mall FC
38	Sapphire Foods (KFC-West)	KFC-Orion Mall-Mumbai Panvel	6423	Mall FC
39	Sapphire Foods (KFC-West)	KFC Powai ,Hiranandani complex-Mumbai	6424	High Stree
40	Sapphire Foods (KFC-West)	KFC-R City Mall KFC-Mumbai Ghatkoper	6425	Mall FC
41	Sapphire Foods (KFC-West)	KFC-Seawoods Mall-Mumbai Grand Central	6426	Mall FC
42	Sapphire Foods (KFC-West)	KFC-Vashi Inorbit -Mumbai	6427	Mall
43	Sapphire Foods (KFC-West)	KFC-INFINITY 2 ANDHERI-Mumbai Link Road	6428	Mall
44	Sapphire Foods (KFC-West)	KFC-The Walk, Hiranandani-Thane	6429	Mall
45	Sapphire Foods (KFC-West)	KFC, Sakinaka, Sagar Pallazio Mall-Andheri	6430	High Stree
46	Sapphire Foods (KFC-West)	KFC-Expressway-2-Mumbai Khalapur	6432	Mall FC
47	Sapphire Foods (KFC-West)	KFC Xperia Mall, Dombivali-Mumbai	6434	Mail
48	Sapphire Foods (KFG-West)	KFC, Wallstreet, Kanakia-Andheri (Chakala)	6435	fligh Stree

49	Sapphire Foods (KFC-West)	KFC Metro Junction Mall Kalyan-Mumbai	6437	Mall FC
50	Sapphire Foods (KFC-West)	KFC-Expressway Ocean Highway	6438	Mall FC
51	Sapphire Foods (KFC-West).	KFC Eternity Mall, Nagpur-Nagpur	6451	. Mall
52	Sapphire Foods (KFC-West)	KFC Trilium Mail, Nagpur-Nagpur	6452	Mall FC
53	Sapphire Foods (KFC-West)	KFC Mate Square -Nagpur	6453	High Street
54	Sapphire Foods (KFC-West)	KFC-SGS-PUNE	6461	Mall FC
55	Sapphire Foods (KFC-West)	KFC-Deccan-Pune	6462	Mall
56	Sapphire Foods (KFC-West)	KFC-Baner-Pune RBD	6463	High Street
57	Sapphire Foods (KFC-West)	KFC-AMANORA-PUNE	6465	Mall
58	Sapphire Foods (KFC-West)	KFC-MARKETCITY-PUNE	6466	Mall FC
59	Sapphire Foods (KFC-West)	KFC-MSM (Central 4)-Pune	6467	Mall FC
60	Sapphire Foods (KFC-West)	KFC-Pacific Mall-Pune	6468	Mall FC
61	Sapphire Foods (KFC-West)	KFC-SPOT 18-PUNE	6469	Matt
62	Sapphire Foods (KFC-West)	KFC-WESTEND MALL, AUNDH-PUNE	6470	Mall FC
63	Sapphire Foods (KFC-West)	KFC-Pavillion Mall-Pune	6471	Mail FC
64	Sapphire Foods (KFC-West)	KFC-HINJEWADI-PUNE	6472	High Street
65	Sapphire Foods (KFC-West)	KFC-SEASONS-PUNE	6473	Mall FC
66	Sapphire Foods (KFC-West)	KFC-KHARADI-PUNE	6475	High Street
67	Sapphire Foods (KFC-West)	KFC-NIBM , Undri Road, Kondwa , Pune	6476	High Street
68	Sapphire Foods (KFC-West)	KFC-Elpro City Square-Pune, Pimpri - Chinchwad	6477	Mall FC
69	Sapphire Foods (KFC-West)	KFC-93 AVENUE-PUNE	6478	Mall
70	Sapphire Foods (KFC-West)	KFC-NASHIK-College Road	6490	Mall
71	Sapphire Foods (KFC-West)	KFC-NASHIK-IGATPURI FOODHILLS	6491	High Street
72	Sapphire Foods (KFC-West)	KFC HEAD OFFICE	Head Office	Head office
73	Sapphire Foods (KFC-West)	KFC GNP Galaxy	6443	High Street
74	Sapphire Foods (KFC-West)	KFC-Airoli	6442	Stand Alone
75	Sapphire Foods (KFC-West)	KFC-Hill Road	6440	Stand Alone
76	Sapphire Foods (KFC-West)	KFC-Koperkhairane	6436	Stand Alone
77	Sapphire Foods (KFC-West)	KFC-Little World Mall	6446	Mall/Food Cour
78	Sapphire Foods (KFC-West)	KFC-Sangali	6495	Inhouse
79	Sapphire Foods (KFC-West)	KFC- Latur	6591	
80	Sapphire Foods (KFC-West)	KFC- Pamali Badlapur	6444	
81	Sapphire Foods (KFC-West)	KFC - Belagur		Food Court
82	Sapphire Foods (KFC-West)	KFC -COSMOS SQUARE, Virar Thane	6603	Food Court





KFC North Market:-

SNO	Customer Name	Branch	Sap Code
1	Sapphire Foods (KFC-North)	KFC PICCADILY (Sec-34A)	5151
2	Sapphire Foods (KFC-North)	KFC 8C chd	5152
3	Sapphire Foods (KFC-North)	KFC CHD35	5153
4	Sapphire Foods (KFC-North)	KFC Elante Chandigarh	5154
5	Sapphire Foods (KFC-North)	KFC Sec15 Chandigarh	V - 00 12
6	Sapphire Foods (KFC-North)	KFC RBD Panchkuta (Sec-9-C)	5903
7	Sapphire Foods (KFC-North)	KFC Panchkula 2 (Sector-20)	5906
8	Sapphire Foods (KFC-North)	KFC Rajpura 2 (Prime Hub)	5155
9	Sapphire Foods (KFC-North)	KFC Aventura (Mall Road), GPO	5451
10	Sapphire Foods (KFC-North)	KFC Trillium, Amritsar	5452
11	Sapphire Foods (KFC-North)	KFC Alpha Mall of Amritsar	5453
12	Sapphire Foods (KFC-North)	KFC Amritsar Highway Haveli, Jhandewala	5454
13	Sapphire Foods (KFC-North)	KFC Bathinda Drive thru	5461
14	Sapphire Foods (KFC-North)	KFC Curo Mall	5471
15	Sapphire Foods (KFC-North)	KFC Jalandhar Highway Paragpur	5472
16	Sapphire Foods (KFC-North)	KFC Model Town, Jalandhar	5473
17	Sapphire Foods (KFC-North)	KFC Hoshiarpur	5474
18	Sapphire Foods (KFC-North)	KFC Kharar Sec 100	5481
19	Sapphire Foods (KFC-North)	KFC RBO Ansal Ludhiana	5491
20	Sapphire Foods (KFC-North)	KFC GK County	5492
21	Sapphire Foods (KFC-North)	KFC JMD Ludhiana	5493
22	Sapphire Foods (KFC-North)	KFC Silver Arc Mall	5494
23	Sapphire Foods (KFC-North)	KFC RBD West End Mali	5495
24	Sapphire Foods (KFC-North)	KFC OMAX Mall Ludhiana	5496
25	Sapphire Foods (KFC-North)	KFC Doraha	5497
26	Sapphire Foods (KFC-North)	KFC Dugri, Urban Estate Ph 1	5498
27	Sapphire Foods (KFC-North)	KFC Mohali 3B2 (SAS Nagar)	5502
28	Sapphire Foods (KFC-North)	KFC Bestech Mohali	5503
29	Sapphire Foods (KFC-North)	KFC Patiala	5511
30	Sapphire Foods (KFC-North)	KFC NCM (Mohali) VR Mall	5512
31	Sapphire Foods (KFC-North)	KFC Miles Mall, Rajpura (DT)	5521
32	Sapphire Foods (KFC-North)	KFC Zirakpur Drive Thru	5531
33	Sapphire Foods (KFC-North)	KFC Ropar Haveli	5541
34	Sapphire Foods (KFC-North)	KFC VIP Road Zirakpur	5542
35	Sapphire Foods (KFC-North)	KFC Jalandhar DT Mkt Lajpat Nagar	5543
36	Sapphire Foods (KFC-North)	KFC-Mukerian	*
37	Sapphire Foods (KFC-North)	KFC Kapurthala	
38	Sapphire Foods (KFC-North)	KFC Batala	
39	Sapphire Foods (KFC-North)	KFC Palhankot	
40	Sapphire Foods (KFC-North)	KFC Barnala	
41	Sapphire Foods (KFC-North)	KFÇ Ranjit avenue	-/



	Area Coach Email ID	Store Name	SAPID
1	Sapphire Foods (Pizza Hut West)	Pizza Hut-Calangute	2051
2	Sapphire Foods (Pizza Hut West)	Pizza Hut-Baga	2054
3	Sapphire Foods (Pizza Hut West)	Pizza Hut-Porvorim	2053
4	Sapphire Foods (Pizza Hut West)	Pizza Hut-Margaon	2052
5	Sapphire Foods (Pizza Hut West)	Pizza Hut-Alpha One Mall	1901
6	Sapphire Foods (Pizza Hut West)	Pizza Hut-Prahtad Nagar	1903
7	Sapphire Foods (Pizza Hut West)	Pizza Hut-Gandhinagar Kudaasan	1992
8	Sapphire Foods (Pizza Hut West)	Pizza Hut-Tapovan Chandkheda	2226
9	Sapphire Foods (Pizza Hut West)	Pizza Hut-Science City	
10	Sapphire Foods (Pizza Hut West)	Pizza Hut-Anand Sojitra Road	1953
11	Sapphire Foods (Pizza Hut West)	Pizza Hut-Akash Ganga Complex Race Course	1970
12	Sapphire Foods (Pizza Hut West)	Pizza Hut-Bhavnagar	1991
13	Sapphire Foods (Pizza Hut West)	Pizza Hut-Solltare Building	1925
14	Sapphire Foods (Pizza Hut West)	Pizza Hut-Tribhuvan Complex Ghod Dodh Road	1952
15	Sapphire Foods (Pizza Hut West)	Pizza Hút-IBC	1951
16	Sapphire Foods (Pizza Hut West)	Pizza Hul-Katargam Surat	
17	Sapphire Foods (Pizza Hut West)	Pizza Hut-EVA Mall	1950
18	Sapphire Foods (Pizza Hut West)	Pizza Hut-Inorbit Vadodara	1971
19	Sapphire Foods (Pizza Hut West)	Pizza Hut-Neelambar	1972
20	Sapphire Foods (Pizza Hut West)	Pizza Hut - Valsad	
21	Sapphire Foods (Pizza Hut West)	Pizza Hut-Hotel Fortune Galaxy, NH8 Gunjan	1985
22	Sapphire Foods (Pizza Hut West)	PIZZA HUT - Bharuch	
23	Sapphire Foods (Pizza Hut West)	Pizza Hut- Uma Charrasta Vadodara	
24	Sapphire Foods (Pizza Hut West)	Pizza Hut-Vandematarm Gota	
25	Sapphire Foods (Pizza Hut West)	PIZZA HUT BARDOLI	
26	Sapphire Foods (Pizza Hut West)	Pizza Hut - Hoshangabad SPL	2352
27	Sapphire Foods (Pizza Hut West)	Pizza Hut-DB City Mall M P Nagar	2351
26	Sapphire Foods (Pizza Hut West)	Pizza Hut-Maihar	2370
29	Sapphire Foods (Pizza Hut West)	Pizza Hut-Annapuma, Hanuman Road	2370
90	Sapphire Foods (Pizza Hut West)	Pizza Hut -GE Road Raipur	
91	Sapphire Foods (Pizza Hut West)	Pizza Hut - Indore 78 Scheme	
32	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Kalyani Nagar	2278
33	Sapphire Foods (Pizza Hut West)	PIZZA HUT- Sgs mall -	- 2282
14	Sapphire Foods (Pizza Hut West)	PIZZA HUT-kothrud	2280
15	Sapphire Foods (Pizza Hut West)	PIZZA HUT-FC Road	2277
96	Sapphire Foods (Pizza Hut West)	PIZZA HUT-West End Aundh	2287
17	Sapphire Foods (Pizza Hut West)	PIZZA HUT- WTC Kharadi	2288
8	Sapphire Foods (Pizza Hut West)	PIZZA HUT-ICC Mall (Pavillion Mall)	2283
9	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Seasons mall	2285
0	Sapphire Foods (Pizza Hut West)	PIZZA HUT- Pheonix Market city (Ground Floor)	2281
1	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Pheonix Market City (2nd Floor)	2284
2	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Baner	2290
3	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Baner Pasan Link Road	2293
4	Sapphire Foods (Pizza Hut West)	PIZZA HUT-93 Avenue	2295
5	Sapphire Foods (Pizza Hut West)	Pizza Hut - Kamla Cross Road, Opp. PCMC Pimpri	2284
6	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Dhanori	
7	Sapphire Foods (Pizza Hut West)	PIZZA HUT - Elpro Chinchwadgaon	
8	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Fun Republic	2218
9	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Andheri E- Chakala, Sangam Tandan Mall	2215
0	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Hub Mall	/2231
~	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Pheonix Market city-Kurla	2210

52	Sapphire Foods (Pizza Hut West)	PIZZA HUT-BKC	2201
53	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Korum	2209
54 -	Sapphire Foods (Pizza Hut West)	PIZZA HUT-CINEWONDER	2202
55	Sapphire Foods (Pizza Hut West)	PIZZA HUT-XPERIA Mall Dombivali	2204
56	Sapphire Foods (Pizza Hut West)	PIZZA HUT-THE WALK HIRANANDANI THANE	2217
57	Sapphire Foods (Pizza Hut West)	PIZZA HUT-R MALL MULUND	2213
56	Sapphire Foods (Pizza Hut West)	Ptzza HUT-Sterling VT CST Mumbai	2216
59	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Delphi Powai Hiranandani	2203
60	Sapphire Foods (Pizza Hut West)	PIZZA ĤUT-Thakur Village Kandivali East	2208
61	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Profit centre Mahaveer Nagar (Expressway) Kandivali	2212
62 *	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Y K Nagår Virar West	2224
63	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Evershine Infinity Mall Malad	2223
64	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Metro Junction Mail-Kaiyan	2234
65	Sapphire Foods (Pizza Hut West)	PIZZA HUT-GNP Galaxy Ambernath	
66	Sapphire Foods (Pizza Hut West)	PIZZA HUT- Inorbit Malad	2222
67	Sapphire Foods (Pizza Hut West)	PIZZA HUT-VIVIANA	2232
66	Sapphire Foods (Pizza Hut West)	PIZZA HUT- Inorbit Vashi	2207
69	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Roity FCD - Ghalkopar 2	2219
70	Sapphire Foods (Pizza Hut West)	PIZZA HUT- K Star Mall	
71	Sapphire Foods (Pizza Hut West)	PIZZA HUT- Infinity Andheri	
72	Sapphire Foods (Pizza Hut West)	PIZZA HUT - R City Express Ghatkopra	
73	Sapphire Foods (Pizza Hut West)	PIZZA HUT Badlapur	
74	Sapphire Foods (Pizza Hut West)	Orlon mall Panvel	2232
75	Sapphire Foods (Pizza Hut West)	Infinity Mall Malad	
76	Sapphire Foods (Pizza Hut West)	PIZZA HUT BHAYANDAR	
77	Sapphire Foods (Pizza Hut West)	PIZZA HUT- Dudh Dairy Aurangabad	
78	Sapphire Foods (Pizza Hut West)	Pizza Hut- Waluj	
79	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Ph Eternity	2250
80	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Ph Trillium	2251
81	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Ph Vardhman Nagar	
82	Sapphire Foods (Pizza Hut West)	PIZZA HUT-Collage road	2310
83	Sapphire Foods (Pizza Hut West)	PIZZA HUT - Sangli	
84	Sapphire Foods (Pizza Hut West)	PIZZA HUT - Latur	
85	Sapphire Foods (Pizza Hut West)	PIZZA HUT ULAWE	
86	Sapphire Foods (Pizza Hui West)	PIZZA HUT OSHIWARA	
87	Supplies Poods (Poza Hul West)	FIZZA BUT Chandavarior Road Bortvall	
88	Sannhire Fonds (Puzza Hull West)	PIZZA/HUT/PEW-Khabapur	

Note:- New launch stores will be added in same list.





ANNEXURE - C

SERVICE CHARGES & PAYMENT STRUCTURE

PREMISES TO BE TREATED:

Internal areas of the restaurant including the kitchen.

CONTRACT PERIOD:

(03) Three years

M/s Pest Shields India Pvt. Ltd Contact Person:

Vikas Kumar 9999334903

SERVICE CHARGES FOR

A) GENERAL DISINFESTATION & RODENT MANAGEMENT:

BY SPRAYING, GEL & RODENT CONTROL PROCESS FOR ALL CITIES.

B) charges for the said services shall be Rs. 3200/- (Rupees Three Thousand and Two Hundred Only) per store per month+ GST

TERMS OF PAYMENT:

- 1. Monthly against submission of the invoice for AMC treatment
- 2. New Store Opening against submission of invoice after the visits along with the sign off report

ANNEXURE - D

ESCALATION MATRIX FROM SERVICE PROVIDER

Key account Manager:-

Shailesh: 9654012083, shailesh@pestshields.com

Customer support:- 8376090909, customersupport@pestshields.com

Founder:-

Vikas Sharma: - 9999334903, vikas@pestshields.com









Certificate of IPM Training

This certificate is awarded to

Arvind

For completing training on GENERAL PEST CONTROL OPERATIONS held at Pest Shields India Pvt Ltd S-4, A-84, Sector-4, Noida, UP - 201301

24-02-2024

Date

yogesh

VALID TILL 23-02-2025

Yogesh Kumar (Head Technical- Pest Shields)